

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 739 of 2020

IN THE MATTER OF:

Avasarala Venkateshwra Rao

...Appellant.

Versus

Servomax India Pvt. Ltd. & Ors.

...Respondents.

Present:

For Appellant: Ms. Kajal Bhatia, Advocate.

For Respondent: Mr. G. Madhusudan Rao, (Liquidator R1 & R2)

Ms. Divya Gattani, Advocate for 3, 4 and 5.

ORDER
(Virtual Mode)

08.12.2020 Learned Counsel for Respondent Nos. 3, 4 and 5 seeks time to file Reply-Affidavit. None present for Respondent Nos. 6 and 7. Service on Respondent No. 8 does not appear to be complete. Appellant to take further steps to serve Respondent No. 8. In addition to usual service, Appellant may serve Respondent No. 8 by e-mail and file proof of service.

Parties may file brief Written-Submissions not more than three pages within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **1st February, 2021.**

Interim Order to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)